

(viii) Notification No. 148/79-CE published in Gazette of India dated the 30th March, 1979, regarding exemption to motor vehicle parts manufactured in the small scale sector from the whole of the Central Excise Duty.

(ix) Notification No. 147/79-CE published in Gazette of India dated the 30th March, 1979 regarding modification of quantum of exemption to small scale sector in respect of commodities which would fall under item No. 68 of the Central Excise Tariff after the enactment of the Finance Bill, 1979.

(x) Notification No. 148/79-CE published in Gazette of India dated the 30th March, 1979, regarding exemption to small scale manufacturers of locks, tooth-brushes, electrical insulators and motor vehicle parts from licensing control.

(xi) Notification No. 151/79-CE published in Gazette of India dated the 30th March, 1979 regarding limit of exemption available to chewing tobacco made from duty paid unmanufactured tobacco.

(xii) Notification No. 152/79-CE published in Gazette of India dated the 30th March, 1979 regarding extension of the existing scheme of excise duty relief to tyre units by one more year.

(4) A copy each of three explanatory memoranda (Hindi and English versions) to the Notifications mentioned at item (3) above. [Placed in Library. See No. LT-4206-A/79].

12.04 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Mizoram Appropriation (Vote on Account) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 23rd March, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Mizoram Appropriation Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 23rd March, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Pondicherry Appropriation (Vote on Account) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 26th March, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Pondicherry Appropriation Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 26th March,

1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th March, 1979, agreed without any amendment to the Industries (Development and Regulation) Amendment Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 28th March, 1979."

MR. SPEAKER: Now, Call Attention. Mr. Dutt.

SHRI HARIKESH BAHADUR (Gorakhpur): Sir, I rise on a point of order.

MR. SPEAKER: What is your point of order?

SHRI HARIKESH BAHADUR: My point of order is that Mr. Bhutto's issue should be taken up with the President of Pakistan.

MR. SPEAKER: This is not a point of order. Don't record.

(Interruptions)**

Younger Members must at least read the rules and procedures of the House Mr. Dutt.

SHRI SAMAR MUKHERJEE (Howrah): Mr. Speaker, Sir, in the list of business, the debate on the grants of Ministry of Planning is not there.

MR. SPEAKER: I will tell you after the Calling Attention. I will an-

nounce it. Now, Call attention. Mr. Dutt.

SHRI YADVENDRA DUTT (Jaunpur): Sir, I call the attention of the Minister of External Affairs... (Interruptions)

MR. SPEAKER: Just a minute. Prof. Mavalankar is on a point of order. What is it?

PROF. P. G. MAVALANKAR (Gandhinagar): Sir, my point of order is this. You have found it advisable to admit this motion on the subject concerning the Ministry of External Affairs today. But this is our problem. It so happens that from this very week, from the beginning of the week, the various Ministries are coming for discussion, and the discussion on Demands for Grants of the Ministry of External Affairs begins this afternoon.

Now, normally you have been telling us that because certain subjects are going to be covered when the Ministry's demands are discussed, don't raise them now. I would like to know from you, then, as to how is it that you allowed this subject under a Call Attention when demands are already being discussed?

MR. SPEAKER: Prof. Mavalankar, there are two things that have happened. Firstly, it was selected for yesterday and not for to-day. This was, in fact allotted day before and the Demands of the External Affairs Ministry were not expected to come up today.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I am on a point of order. Just now when I raised a discussion on the Railways in Dhan-